

Precautionary Measures

It is hereby understood and agreed, subject otherwise to the terms, conditions and exclusions of the Policy and endorsed hereon, that this Policy covers reasonable and necessary cost as incurred by the Insured, because of precautionary measures the Insured is obliged to take for the prevention of danger with regard to the public security, if insured property is destroyed or damaged by any perils hereby insured against.

The indemnity provided herein shall be subject to the limit of indemnity as specified in The Schedule.